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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2803/2004

New Delhi, this the 24th day of November, 2004

Hon'ble Mr. Justice V. S. Aggarwal, Chairman
Hon'ble Mr. S. K. Malhotra, Member (A)

Sunil Kumar Kushwaha
S/o Sh. Om Prakash
R/o Ordnance Factory Inspection Bunglow
Outhouse, Bunglow Area, Raipur,
Dehradun – 248008 (Uttaranchal)

...Applicant

(By Advocate Shri Suresh Chand)

Versus

1. The Union of India
through Secretary Defence,
Ministry of Defence, Sena Bhawan,
New Delhi – 110001.
2. The Chairman,
Ordnance Factory Board,
Ministry of Defence,
10-A, S.K.R. Bose Road,
Kolkata (West Bengal).
3. The General Manager,
Ordnance Factory,
Ministry of Defence,
Raipur, Dehradun – 248008.
(Uttaranchal)

... Respondents

O R D E R (ORAL)

Hon'ble Mr. Justice V.S. Aggarwal

The applicant was working in Group 'D' post as a Cook. He took a written test and it is contended that after the interview, he was promoted as Lower Division Clerk. He joined the said post. The grievance of the applicant is that vide impugned order dated 20-7-2004, the name of the applicant has been deleted from the qualified candidates and that he has been reverted without assigning any reason.

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2. In this regard, the applicant has submitted a representation addressed to respondent no.3.

3. Keeping in view the fact that the representation is pending and the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause while disposing of this OA. It is directed that respondent no.3 will consider the said representation of the applicant and pass an appropriate reasoned order, particularly giving reasons for passing the impugned order. It should be so done preferably within three months of the date of receipt of a certified copy of this order and communicated to the applicant.

SKM
(S.K. Malhotra)

Member (A)

VSA
(V.S. Aggarwal)

Chairman

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